

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10915/2015

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHESH CHANDRA & ANR.

Respondent(s)

Date : 27-11-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA
[IN CHAMBER]

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Ajay Kumar Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that various steps have been taken to serve the notice on respondent No.1. However, they are unable to do so since it is learnt that respondent No.1 along with his family has left the village where he was residing and his whereabouts are unknown.

In these circumstances, the petitioner-State is permitted to effect service by resorting to the procedure provided under Section 82 Cr.P.C.

(ANITA MALHOTRA)
COURT MASTER

(ASHA SONI)
ASSISTANT REGISTRAR